THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) The Programme Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and Cable Television Network Rules, 1994, *inter alia*, provides that no programme should be carried in the cable service which contains attack on religions or communities or visuals or words contemptuous of religious groups or which promote communal attitudes or criticises, maligns or slanders any individual in person or certain groups, segments of social, public and moral life of the country.

Further, in compliance with directions given in the Order dated 6.6.2018 passed by Hon'ble High Court of Judicature at Bombay, Nagpur Bench in PIL No.114 of 2016 filed by Shri Pankaj Meshram regarding refraining media from using the nomenclature "Dalit" while referring to members belonging Scheduled Castes, an advisory dated 7.8.2018 was issued to private satellite TV channels to refrain from using the nomenclature "Dalit" while referring to members belonging to Scheduled Caste and the Constitutional term 'Scheduled Caste' in English, and its appropriate translation in other national languages should alone be used for all official transaction, matters, dealings, certificates etc. for denoting the persons belonging to the Scheduled Castes notified in the Presidential Orders issued under Article 341 of the Constitution of India.

In so far as Print Media is concerned, in compliance of above order, Government issued a directive on 27.07.2018 to all media to refrain from using the nomenclature "Dalit". The Press Council of India was also requested to take necessary action in this regard.

## Illegal mining of minerals

2795. SHRI VINAY DINU TENDULKAR: Will the Minister of MINES be pleased to state:

- (a) whether Government is aware of illegal mining of minerals, especially sand, in various State in the country;
  - (b) if so, the details thereof along with the locations of illegal mining, State-wise;
- (c) whether Government has taken or is taking any steps to stop such illegal mining and if so, the details thereof; and
- (d) whether Government has constituted any High Powered Committee to check the illegal mining and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) As per Section 23C of the Mines and Minerals (Development and Regulation). 1957 (MMDR Act, 1957), State Governments have been empowered to frame rules for preventing illegal mining, transportation and storage of minerals for the purposes connected therewith.

Sand is a minor mineral, as defined under section 3(e) of the Mines and Minerals (Development and Regulation) Act. 1957 (MMDR Act). Section 15 of the MMDR Act provides that State Governments have been empowered for making rules for regulating the grant of quarry leases, mining leases or other mineral concessions in respect of minor minerals and for purposes connected therewith. The administration of the mining of minor minerals is a subject that is completely within the domain of the respective State Governments.

Ministry of Mines through Indian Bureau of Mines in association with the Bhaskaracharya Institute of Space Applications and Geo-Informatics (BISAG), Gujarat has developed and launched a 'Mining Surveillance System' (MSS) for major minerals to enhance the mechanism of detecting illegal mining with the use of satellite based technology.

## **DMF** in Chhota Udaipur

†2796. SHRI NARANBHAI J. RATHWA: Will the Minister of MINES be pleased to state:

- (a) whether District Minerals Foundation (DMF) has been established in Chhota Udaipur region of Gujarat;
  - (b) if so, the details thereof; and
- (c) the details of the work done so far under Pradhan Mantri Khanij Kshetra Kalyan Yojana for the development of areas affected due to mining and for the welfare of the people in Chhota Udaipur region of Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per information provided by the Government of Gujarat, DMF has been established in Chhota Udaipur district of Gujarat.

The details of the DMF Collection and welfare works done so far under Pradhan Mantri Khanij Kshetra Kalyan Yojana for the development of areas affected due to mining and for the welfare of the people in Chhota Udaipur district of Gujarat are given in Statement.

<sup>†</sup>Original notice of the question was received in Hindi.